

IN THE SUPREME COURT OF INDIA

CRIMINAL APPELLATE JURISDICTION

CRLMP NOS.5279, 5280 & 5281 OF 2012

IN

CRIMINAL APPEAL NO(s).892,893 & 894 OF 2008

RAVINDRA BIYANI

Appellant (s)

VERSUS

STATE OF WEST BENGAL & ANR.

Respondent(s)

O R D E R

1. These three applications have been filed in the disposed of criminal appeals for modification of orders dated 14th May, 2008 and 13th July, 2009, passed by this Court in the three disposed of criminal appeals.

2. It may be indicated that this Court while granting bail pending hearing of the appeals, had directed that the appellant may be granted bail on his furnishing personal bail bond in the sum of ` two lakhs, with one surety of like amount in each case to the satisfaction of the trial court on the following conditions:

(i) The Appellant shall
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not tamper with the evidence of the prosecution or try to influence any witness;

(ii) If the Appellant has any passport of his, in his possession, he shall surrender the same before the trial court; and

(iii) The Appellant shall report before the Special Cell [GS], Detective Department, 18, Lalbazar, Street, Kolkata, in the morning in between 8.00 am and 9.00 am and in the evening in between 8.00 pm and 9.00 pm every day until any other orders.

3. The appellant has been strictly following the said orders, though, in between an application had also been

made by him to change the venue for his reporting and also for relaxation of the condition of having to report to the police authorities twice a day. The said application was partly allowed and it was directed that instead of Lalbazar Police Station, the appellant would report to the Shakespeare Sarani Police Station, but on the same conditions.

4. These applications have now been made for relaxation of the condition of having to appear twice a day before the Shakespeare Sarani Police Station.

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5. On behalf of the SEBI, it has been submitted that such a stringent condition had to be imposed on the appellant since he had been absconding between 2003 and 2006, when he was ultimately arrested.

6. Whatever be the reason, today the investigations is complete and chargesheet has also been filed. In such circumstances, we see no reason to continue with such a stringent provision and relax the condition to the extent that the appellant shall report to the Office-In-charge of the Shakespeare Sarani Police Station, once every fortnight on a Saturday, between 9.00 A.M. and 11.00 A.M.

7. The second part of the prayer for leave to apply for passport is rejected at this stage.

8. As far as the State of West Bengal is concerned, it can have no objection to the relaxation for conditions of bail, as prayed for, since, as indicated hereinabove, the investigation is already over and chargesheet has already been filed.

9. The CRL.MPs are, accordingly, disposed of in the above terms.

.....J.
(ALTAMAS KABIR)

(SURINDER SINGH NIJJAR)

NEW DELHI;
February 17, 2012.

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ITEM NO.MM-2-D

COURT NO.2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRLMP NOS.5279, 5280 & 5281 OF 2012
IN
CRIMINAL APPEAL NO(s). 892,893 & 894 OF 2008

RAVINDRA BIYANI

Appellant (s)

VERSUS

STATE OF WEST BENGAL & ANR.
(for DIRECTIONS)

Respondent(s)

Date: 17/02/2012 These Appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ALTAMAS KABIR
HON'BLE MR. JUSTICE SURINDER SINGH NIJJAR

For Appellant(s) Mr. U.U. Lalit, Sr. Adv.
/applicant Mr. Sandeep Kapur, Adv.
Mr. R.N. Karanjawala, Adv.
Mr. Shivek Trehen, Adv.
Ms. Rani Sharma, Adv.
Mr. Anuj Singh, Adv.
Mrs Manik Karanjawala,AOR.

For Respondent(s) Mr. Soumitra G.Chaudhuri, Adv.
Mr. Abhijit Sen Gupta, Adv.
Mr. B.P. Yadav, Adv.
W.B. Ms. Sampa Sen Gupta, Adv.

R2 Ms. Suruchii Aggarwal, AOR

UPON hearing counsel the Court made the following

O R D E R

The CRLMPs are disposed of in terms of
the signed order.

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(Sheetal Dhingra)
COURT MASTER

(Juginder Kaur)
Assistant Registrar

[Signed order is placed on the file]